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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA NO.220/2002
in
OA NO.1809/1996

New Delhi this the 25th day of September, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).

Hon'ble Shri M.P. Singh, Member (A).

Union of India & Ors. ... Petitioners.

Versus

Jiwdhan & Ors. ... Respondents.

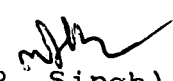
O R D E R (BY CIRCULATION)


Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).

We have perused the Review Application (RA 220/2002). MA 2049/2002 has been filed praying for condonation of the delay.

2. In the facts and circumstances of the case mentioned in MA 2049/2002, the prayer for condonation of delay is allowed.

3. We have carefully perused the grounds taken by the review applicants in the review application. None of these grounds come within the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 as there is no error apparent on the face of the record. RA 220/2002 is accordingly rejected.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'